

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8858/2012

(From the judgement and order dated 28/09/2012 in CRLM No.30702/2011 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BABA TEK SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for exemption from filing O.T., anticipatory bail and office report)

WITH SLP (Crl.) No. 9020 of 2010

(With appln. for exemption from filing O.T., anticipatory bail and office report)

Date: 30/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Mr. M.L. Saggar, Sr. Adv.
Mr. Seeraj Bagga, Adv.
Mr. Rajinder Mathur, Adv. (NP)

For Respondent(s)

Mr. Ajay Bansal, AAG.
Mr. Pardaman Singh, Adv.
Mr. Gaurav Yadav, Adv.
for Mr. Kuldip Singh, Adv. (NP)

Mr. P.S. Patwalia, Sr. Adv.
Mr. Tushar Bakshi, Adv.

Mr. Satender Singh Gulati, Adv.
for Mrs. Kamaldeep Gulati, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the disputed questions of fact, we find no reason to express any final opinion since the investigation is yet to be over.

...2/-

: 2 :

We have perused the affidavit filed by the Deputy Superintendent of Police on January 21, 2013, wherein the necessity of custodial interrogation of the petitioner was expressed, since may of the questions put in the interrogatories were not properly answered.

We have also gone through the answers given by the petitioner to the interrogatories and we are of the view that the custodial interrogation of the petitioner is necessary for a proper and fair investigation of the case.

In such circumstances, we are inclined to dispose of the special leave petition leaving it to the authorities to have the custodial interrogation of the petitioner. However, it shall be done in the presence of an Advocate.

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|Court Master

|(N.S.K. Kamesh)

| |Court Master

| |(Renuka Sadana)

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